

# High Court of Jammu & Kashmir and Ladakh at Jammu

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**Subject : Distribution of Absolute Certificate of Enrolment to the Advocates.**

## NOTIFICATION

No: 2038 of 20<sup>22</sup>/RG/LP Dated: 21/12/2022

It is notified for the information of all the concerned Advocates enrolled on the Rolls of Jammu and Kashmir Bar Council conferred with Absolute Certificate of Enrolment by the High Court of J&K and Ladakh that they shall collect their Absolute Certificate of Enrollment from the Legal Practitioners Section, High Court of Jammu & Kashmir and Ladakh, Main Wing at Jammu / Srinagar on fulfilling the requisite formalities under rule and furnishing of solemn affirmation on affidavit as per **Form of Oath** (attached as **Annexure-A**).

**By Order.**

(Sanjeev Gupta)  
Registrar General

No: 44000-10 - /RG/LP Dated: 21/12/2022

Copy to the: -

1. Principal Secretary to Hon'ble Chief Justice of High Court of J&K and Ladakh for information of His Lordship.
- 2-3. Registrar Judicial, High Court Wing, Jammu/Srinagar with the request to display the Notification on the Notice Board for information of all concerned Advocates.
4. All Principal District & Sessions Judges with the request to display the Notification on the Notice Board for information of all concerned Advocates.
5. Director, Jammu and Kashmir Judicial Academy at Jammu for information.
6. President J&K High Court Bar Association, Jammu/Srinagar for information and with the request to display the Notification on the Notice Board for information of all concerned Advocates.
7. Director Information, Jammu and Kashmir Government, Jammu with the request to publish the Notification in Daily Newspapers of Jammu and Srinagar.
8. CPC, e-Courts, High Court of J&K and Ladakh, Jammu with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
9. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Registrar General

**FORM OF OATH**

I, \_\_\_\_\_ do swear in the name of God -

- i. That I shall uphold the values of the Constitution and laws as duly enacted;
- ii. That I shall respect and follow the commandments as enshrined in the Advocates Act;
- iii. That I shall faithfully and conscientiously discharge my duties as a lawyer;
- iv. That I shall not do anything which may lower down the image and dignity of the lawyers' profession;
- v. That I shall pursue my client's case with truth, honour and best of my capability;
- vi. That I shall abide by the rules of ethics and conduct, in letter and spirit;
- vii. And, that I shall always strive for enhancing the excellence of the profession and of the Judicial Institutions. -

( \_\_\_\_\_ )

Signature

Place: \_\_\_\_\_

Date: \_\_\_\_\_

Name: \_\_\_\_\_

Parentage: \_\_\_\_\_

R/O: \_\_\_\_\_

Enrollment No.: \_\_\_\_\_

Dated: \_\_\_\_\_

The above oath has been made and subscribed in my presence.

Name & Designation of Officer